

1	2	3	4	5
N.F.	1117	5670115	143301	52
S.R.	611	2773436	396653	90
S.C.	205	560215	44228	38
S.E.	846	4290041	45526	152
W.R.	660	3049025	424555	173
Total	7661	39905294	5452155	1049

[English]

#### Expansion of Trichur Railway Station

755 SHRI V. V. RAGHAVAN : Will the Minister of RAILWAYS be pleased to state

(a) whether the expansion work of the Trichur Railway Station is in progress;

(b) the details of the progress made so far, the estimated and revised cost of the project, the money allocated and spent and the proposed allocation in the budget for 1996-97 for the said purpose; and

(c) by when it is expected to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) (a) Yes, Sir

(b) Works of remodelling of the station building, provision of Vegetarian and Non-Vegetarian refreshment rooms and improvements to parcel office were sanctioned at a total cost of Rs.60.02 lakh during 1995-96. Against an initial allocation of Rs 4.40 lakh, a sum of Rs.5.19 lakh has been spent on the work of improvements to parcel office and the work has progressed upto roof level. The remaining works are under planning stage and will be taken up shortly. An allocation of Rs 54.83 lakh is proposed for all these works during 1996-97.

(c) March, 1997

[Translation]

#### Train Between Patan and Ahmedabad

756 SHRI MAHESH KUMAR M. KANODIA : Will the Minister of RAILWAYS be pleased to state

(a) whether the Government propose to introduce Intercity Express between Patan and Ahmedabad,

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir.

(b) Does not arise

(c) Operational and resources constraints.

#### Introduction of New Train

757 SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of RAILWAYS be pleased to state

(a) whether the Government propose to introduce new trains from New Delhi to Jhansi-Banda-Manikpur-Allahabad routes.

(b) if so, details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) (a) There is no such proposal at present

(b) Does not arise

(c) Operational exigencies and resource constraints

#### Taj Mahal

758. SHRI BHAGWAN SANKAR RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) the details of the directions given by the Supreme Court in the Public Interest Petition pending for protecting the Taj Mahal from environmental pollution, and

(b) the action taken or proposed to be taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT JAI NARAYAN PRASAD NISHAD) : (a) The writ petition (civil) No 13381 of 1984 regarding the preservation of the Taj Mahal called for first hearing by the Supreme Court in January 1993. Thereafter, various orders have been issued by the court. The important orders concerned with this Ministry include

(i) Constitution of a special cell for implementation of a green belt development plan around the Taj Mahal (order dated 11.4.94) and given comment on the report submitted by the Central Pollution Control Board (CPCB) on the progress of plantation (Order dated 20.2.96)

(ii) Constitution of an expert committee on atmospheric environmental Quality and Preservation of Taj Mahal and Agra Monuments. (order dated 9.4.94)

- (iii) Filing of positive response regarding relocation of industries in the Agra Mathura region (order dated 1.12.95)

(b) A special cell was set up by the Ministry of Environment and Forests vide the order dated 5.5.94 under the Chairmanship of Ms. Amarjeet Kaur Ahuja, the then Joint Secretary, National Afforestation and Eco-Development Board for implementation of the Green belt development plan. The Ministry of Environment and Forests released Rs. 14.0 lakhs for this programme. Considerable plantation has already been done and further plantation is in progress. The Ministry of environment and Forests also submitted comments to the court on the CPCB's report.

The Varadarajan committee was constituted on 18.5.94 by the Ministry of Environment and Forests under directions of the Supreme Court. The Committee submitted its report to the Ministry of Environment & Forests on 30th April, 1995 and the report has been submitted to the Hon'ble Supreme Court. The recommendations of this Committee are implemented through the Sectoral Ministries and the Government of Uttar Pradesh.

The Supreme Court directed the Ministry of Environment and forests in cooperation with the Government of UP to submit a relocation scheme of the industries in the Agra-Mathura region. The Ministry has already submitted the scheme and the judgement on the relocation scheme has been reserved by the Court.

*[English]*

#### Communal Riots

759 KUMARI MAMATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed in communal riots in the country during the last three years, Union Territory State wise

(b) whether compensation has been paid to the victims and families of the deceased,

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR): (a) to (d) As 'Public Order' is listed as item No 1 of List II - State List of the Seventh Schedule of the Constitution of India, the State Governments are primarily concerned with the law & order situation, including communal riots, and for payment of ex-gratia to the communal riot victims and to the families of those killed in such riots. However, information is being collected from the State Govts and will be laid on the Table of the House.

*[Translation]*

#### Ratlam-Bhopal-Indore-Ujjain Line

760. SHRI THAWAR CHAND GEHLOT: Will the Minister of RAILWAYS be pleased to state:

(a) the names of railway lines in the Ratlam Rail Division, Western Railway decided to be converted from single lines to double lines during 1994-95 and 1995-96;

(b) the physical and financial achievements against the targets fixed for the purpose upto May 31, 1996;

(c) the details of the plan of the Government to cover Ratlam-Bhopal and Indore-Ujjain railway line into double line completely, and

(d) whether the Government would convert these two lines into double lines by 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) the only broad gauge line in Ratlam Railway Division i.e. Godhra to Nagda is already a double line. Hence, question of conversion from single line to double does not arise. On the metre gauge Ajmer-Khandwa section, no doubling work is sanctioned.

(b) Does not arise.

(c) On the Ratlam-Bhopal section, Ratlam to Maksi, Bolai to Akodia and Phanda to Bhopal is already double line. Doubling is in progress on the rest of the line and would be completed within the 9th plan period. There is no proposal for doubling between Ujjain and Indore.

(d) No, Sir.

*[English]*

#### Kollam Thiruvananthapuram Line

761. SHRI E. AHAMED: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government have received any request from Kerala for doubling of Kollam Thiruvananthapuram railway line, manning of unmanned level crossings and maintenance of proper upkeep of trains in the State, and

(b) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) and (b) Yes, Sir. However, no proposal have been received for manning of unmanned level crossings. Doubling of Kollam-Thiruvananthapuram is already in progress. In addition, upgradation of coach maintenance facilities at Ernakulam and at Thiruvananthapuram has been planned.